

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.3233**  
TO BE ANSWERED ON 13.03.2020

**TRAFFICKED CHILDREN**

3233. SHRI RAJU BISTA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has proposed any plan for the rehabilitation of the victims of child trafficking and if so, the details thereof;
- (b) the number of shelter homes established for such victims in North Bengal;
- (c) whether the Government has proposed to increase the number of such shelter homes; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SRIMATI SMRITI ZUBIN IRANI)

(a): As per Section 2 (14) (ix) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who is found vulnerable and is likely to be inducted into drug abuse or trafficking is included as a "child in need of care and protection (CNCP)". The JJ Act, 2015 mandates a security net of service delivery structures to provide Institutional and non-Institutional care to these children. It is gender neutral Act. The primary responsibility of execution of the Act lies with the States/UTs. The Ministry of Women and Child Development is implementing a centrally sponsored Child Protection Services (CPS) Scheme (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances. The primary responsibility of implementation of the scheme lies with the State Governments/UT Administrations. Under the scheme institutional care is provided through Child Care Institutes (CCIs), as a rehabilitative measure. The programmes and activities in Homes inter-alia include age-appropriate education, access to vocational training, recreation, health care, counselling etc. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship. Further CPS also provides for "After care" services after the age of 18 years to help sustain them during the transition from institutional to independent life. The Ministry supports 24x7 outreach helpline service for children in distress. This service is available through a dedicated toll free number, 1098 which can be accessed by children in crisis or by adults on their behalf from any place in the geographical location of India. The Ministry of Women and Child Development and Ministry of Railways have jointly taken up an initiative to ensure the care and protection, security and well being of run away, unaccompanied and trafficked children who may come in contact with Railway. The Ministry has supported Railway Childline help desk at 126 Railway stations.

Ministry is also implementing Ujjawala Scheme for combating trafficking of women and children for commercial sexual exploitation, with five specific components – Prevention, Rescue, Rehabilitation, Re-Integration and Repatriation of victims of trafficking. The scheme has been conceived primarily for the purpose of preventing trafficking on the one hand and rescue and rehabilitation of victims on the other. The scheme provides for rehabilitation of victims by providing food, shelter, counselling, medical care, legal aid and vocational training as well as their reintegration into society.

(b): As per information provided by the State Govt. of West Bengal, details of CCIs including children residing in them which are being supported under the CPS Scheme during the financial year 2019-20 (as on Feb, 2020) is as follows:

<b>Children Home</b>	<b>Beneficiaries</b>	<b>Specialized Adoption Agencies</b>	<b>Beneficiaries</b>	<b>Open Shelter</b>	<b>Beneficiaries</b>
59	3486	23	326	49	1226

There are 2 Protective and Rehabilitative Homes in West Bengal with a capacity of 100 beneficiaries under Ujjawala Scheme.

(c) & (d): A Project Approval Board (PAB) under the Chairpersonship of Secretary (WCD) has been constituted in the Ministry to scrutinize and approve implementation plans, annual Plans and financial proposals from States/ UTs for release of grants under the scheme. The funding of proposed new Homes, either on rent basis or construction basis, is decided in the inter-ministerial Project Approval Board (PAB) constituted under the Scheme to consider and approve the financial proposals received from the State Governments/UT Administrations. This is a continuous process.

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